

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,**  
**PRINCIPAL BENCH, NEW DELHI**  
**Comp. App. (AT) (Ins) No. 886 of 2025**

**IN THE MATTER OF:**

**Shailesh Agarwal**

**...Appellant(s)**

**Versus**

**Cosmo World & Anr.**

**...Respondent(s)**

**Present:**

**For Appellant(s) : Mr. Paras Mithal & Mr. Prakhar Mithal, Advocates.**

**For Respondent(s) : None.**

**ORDER**  
**(HYBRID MODE)**

**30.06.2025:** Ld. Counsel for the Appellant submit that after the order dated 12.06.2025 admitting Section 9 application was passed the parties have entered into settlement and Form FA has already been given to the RP on 25.06.2025.

It is submitted that in view of the settlement RP is to file a application for withdrawal of Section 9 application considering the aforesaid, we issue notice in the appeal. In the meantime, the RP may not take a further step except to pursue the application for withdrawal. A reply can be filed within three weeks.

List this appeal on **04.08.2025**.

**[Justice Ashok Bhushan]**  
**Chairperson**

**[Justice N. Seshasayee]**  
**Member (Judicial)**

**[Arun Baroka]**  
**Member (Technical)**

**Shweta/NN**